Central Administrative Tribunal Principal Bench: New Delhi.

Regn.No.RA-31/90 in OA-235089 Date of Decision 28.3.90

Shri O.P.Kshatriya

.... Applicant.

Vs.

Union of India & Ors.

.... Respondents.

CORAM: Hon ble Shri T.S. Oberoi, Member (Judl.)
Hon ble Shri I.K. Rasgotra, Member (Admn.)

ORDER

By this Review Application, the applicant in OA-2350/89, wants us to undertake a review of our order dated 22.12.1989, disposing of the original application, and to rehear the matter, after directing the respondents to file the counter affidavit in reply, and also to stay eviction of the applicant from 11-D, Mirdard Road, New Delhi, in the meanwhile.

- 2. After perusing the application and our order dated 22.12.1989, we find that the order in question was passed by us, on an undertaking being given by the applicant to vacate the accommodation under his occupation, by 28.2.90. We also observe that, earlier, such undertaking to vacate the said accommodation by 30.11.1989, was given by the applicant before the learned District Judge, Delhi, before whom an appeal was filed by him, under the Public Premises (Eviction of unauthorised Occupants) Act,1971, and the appeal was withdrawn by him, on his undertaking having been accepted and an order passed thereon, accordingly. In these circumstances, we find no occasion to reconsider our earlier order to modify or review the same. There is no fresh ground or any error apparent in our order dated 22.12.1989, calling for review thereof.
- 3. In view of the above, we do not think it necessary to rehear the matter and dismiss the Review Application, by circulation amongst ourselves, in terms of Rule 17(iii) of

Extern

Central Administrative Tribunal (Procedure) Rules, 1987.

I.K. Rasgotra 28/3 90 Member (Admn.) 28/3 90 (T.S.Oberoi)
Member(Judl.)

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